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**Central Administrative Tribunal, Principal Bench**

**Original Application No. 2383 of 2003**

New Delhi, this the 27th day of January, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)**

N.K. Bansal,  
Presently working as  
Office Superintendent  
DCC-10, C.P.W.D.  
A.H.W. Compound, Netaji Nagar,  
New Delhi

....Applicant

(By Advocate: Shri S.K. Sinha, proxy for Shri B.S. Gupta)

Versus

1. Union of India,  
Through Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi
2. Director General  
Directorate General of Works,  
Central Public Works Department,  
Nirman Bhawan, New Delhi

....Respondents

(By Advocate: Shri K.R. Sachdeva)

**O R D E R (ORAL)**

**By Justice V.S. Aggarwal, Chairman**

After the matter was argued, it is not disputed at either end and, therefore, we dispose of the present petition with the directions:

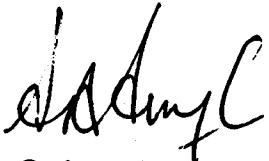
- (a) Respondents shall conduct the periodic reviews pertaining to the sealed cover procedure that has been adopted in accordance with rules and law on the subject; and
- (b) The respondents have started disciplinary proceedings for minor penalty against the applicant. Reply has already been filed by

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the applicant. Final decision in this regard should be taken within three months of the receipt of the certified copy of the present order.

O.A. is disposed of with the above directions.

  
( S.A. Singh )

Member (A)

/dkm/

  
( V.S. Aggarwal )  
Chairman